(b) During January Oclober, 1971,

51

x train accidents are suspected to have been caused by sabotage by Pakistani agents. In addition on two occasions, light engines were also involved in such accidents.

- (c) In the six train accidents suspected to have been caused by sabotage by Pakistani agents one person was killed and 13 injured. The cost of damage to railway property involved has been estimated at approximately Rs. 1,16,000/-.
- (d) With a view to counteracting the designs of the saboteurs, on the vulnerable sections, running of passenger trains has been suspended during night, running of search light pilots and intensive security patrolling of the railway track by the Army, the police, the Home Guards and voluntary defence organisations have been introduced and all important bridges and culverts have been manned. A close liasion is also being maintained with the civil, police and army authorities by the Railway Protection Force. Also, luggage of passengers is being checked in the trains in vulnerable areas. The States have been asked to educate villagers residing in the vicinity of railway track in regard to the safety of railway operations and its importance.

EXPORT OF COAL BY M.M.T.C.

*19. SHRI SUNDAR MANI PATEL:

SHRI CHANDRAMOULI JAGARLAMUDI SHRI K. C. PANDA:

Will the Minister of FOREIGN TRADE/ fa%51 s^JTOT «T^> be pleased to state:

- (a) whether the attention of the Government of India has been drawn to a report in the Indian Express of the 27th September, 1971, to the effect that Minerals and Metals Trading Corporation is planning to export coal to Europe;
- (b) the anticipated foreign exchange earnings as a result, thereof; and
- (c) the countries to which coal is proposed to be exported;

THE MINISTER OF FOREIGN TRADE/fqtsi mmx »fcft (SHRI L. N. MISHRA): (a.) to (c) A statement is laid on the Table of the House.

STATEMENT

- (a) Yes, Sir.
- (b) and (c) Negotiations by the MMTC are in an exploratory stage and therefore it is not possible now to state the names of countries with which contracts may be concluded, the quantities that may be ultimately sold and the likely foreign exchange earnings on the sales. During 1969-70 and 1970-71, MMTC actually sold coai worth about Rs. 80 lakhs to Western Europe.

REDUCTION IN RUNNING TIME AND PUNCTUALITY OF TRAIN SERVICES

*20. SHRI SANDA NARAYANAPPA : SHRI SITARAM KESRI : SHRI M. V. BHADRAM : SHRI VEN1GALLA SATYANARAYANA:

Will the Minister of RAILWAYS/*** i^fr be pleased to state:

- (a) whether it is a fact that Government have decided to reduce the running time of certain trains;
 - (b) if so, the names of such trains;
- (c) the dates from which this will be given effect to; and
- (d) whether Government have under their consideration any proposal to effect improvements in the punctual running of trains; if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/** qWRW ^rjat MOHD.SHAFI (SHRI QURESHI): (a) to (c) Yes, Sir. With effect from 1-11-1971, the maximum speed of 1UP/2Dn Howrah-Delhi-Kalka Mail, IDn/2Up

Bombay-Howrah (via Nagpur) Mail, 3Dn/4LJp Bombay-Amritsar Frontier Mail, 15Dn/16Up Madras-New Delhi Grand Trunk/A.C. Express have been increased from 100 KM per hour to 110 KM per hour and of No. 101/102 Howrah-New Delhi Raj-dhani Express from 120 KM per hour to i 130 KM per hour.

(d) No particular proposal is under consideration. But as a result of the special! Punctuality Drive instituted since June, 1971, there has been a marked improvement in the punctuality performance of trains except in the eastern part of the country j where the performance lias continued to be unsatisfactory on account of the law and j order situation prevailing there.

RECONSTITUTION OF LAW COMMISSION

*21. SHRI THILLAI VILLALAN : SHRI S. SIVAPRAKASAM : SHRI VENIGALLA SATYANARAYANA:

Will the Minister of LAW AND JUS-TICE/farfa *mfr* aim ifcift be pleased to I state:

- (a) what are the terms of reference of the Law Commission re-constituted this year; and
- (b) whether there is any specific mention about the implementation of the Directive Principles of State Policy in the terms of reference; if so, the details thereof?

THE MINISTER OF LAW AND JUS-! TICE, विश्व और न्याय मंत्री (SHRI i H. R. GOKHALE): (a) and (b) A statement showing the Terms of Reference of the Law Commission re-constituted with effect from 1-9-1971 is laid on the Table of the House.

STATEMENT

The Terms of Reference of the Law i Commission, re-constituted with effect from '1-9-1971 are broadly as follows:

- (i) to simplify the laws in general, and the procedural laws in particular;
- (ii) to ascertain if any provisions are inconsistent with the Constitution and suggest the necessary alterations or ommissions;
- (iii) to remove anomalies and ambiguities brought to light by conflicting decisions in High Courts or otherwise;
- (iv) to consider local variations introduced by State Legislation in the concurrentfield, with a view to re-inlroducing and maintaining uniformity;
- (v) to consolidate Acts pertaining to the same subject with such technical revision as may be found necessary;
- (vi) to examine existing laws in the background of the Directive Principles of State Policy contained in Part IV of the Constitution and to suggest amendments in so far as these laws are inconsistent with these Principles;
- (vii) to suggest a general policy in revising the laws;
- (viii) to consider the advisability or need for any fresh legislation to effectuate the Directive Principles; and
- (ix) to review the working of the Constitution and suggest any amendments from the point of view of enabling the different authorities under the Constitution more effectively to implement the Directive Principles.

LONG-STAPLE COTTON STOCKS OI I INDUSTRY

- *22. SHRI SITARAM KESRI: Will the Minister of FOREIGN TRADE/fafar «4IHK *rat be pleased to state:
- (a) whether it is a fact that the textile industry is facing a crisis in the matter of clearing of stocks of long-staple cotton; and
- (b) if so, the steps taken by Government in this regard?